

**GOVERNMENT OF INDIA  
COMMERCE AND INDUSTRY  
LOK SABHA**

UNSTARRED QUESTION NO:1444  
ANSWERED ON:16.07.2004  
EXPORT PROMOTION SCHEMES  
Boianapalli Shri Vinod Kumar

**Will the Minister of COMMERCE AND INDUSTRY be pleased to state:**

- (a) whether the Government is maintaining the State-wise data of export firms availing the benefits of various export promotion schemes being run by the Union Government;
- (b) if so, the State-wise details of such export firms;
- (c) the mechanism adopted by the Government to collect information about export firms misusing these facilities and the measures taken to check its misuse;
- (d) the details of export firms against whom complaints have been received by the Government regarding misuse of export promotion scheme; and
- (e) the action taken against them?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY( SHRI E.V.K.S. ELANGOVA)

- (a) & (b) No Sir, state-wise data of export firms availing the benefit of various export promotion schemes is not being compiled. However, based on the reports received from various regional offices of DGFT, as many as 2,21,108 approvals under various Export Promotion Schemes have been issued during the period 2003-04.
- (c) Regional Offices of the DGFT periodically monitor the export obligations of the exporter/export firms to ensure that various export promotion schemes are not being misutilised. Whenever incidence of misutilisation or any non-fulfillment of export obligations come to notice, appropriate action under the provisions of the Foreign Trade (Development & Regulation) Act, 1992 and other relevant Acts are taken.
- (d) & (e) No centralized data of the number of complaints received by the Government regarding misuse of export promotion scheme is maintained. However, as and when complaints are received, appropriate action is taken against the exporter/ exporter firm.